

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 79/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1500 MW Firm and Dispatchable Power from ISTS-Connected Renewable Energy (RE) Power Projects with Energy Storage Systems on Build-Own Operate (BOO) basis With “Green-shoe Option” Of Additional capacity up to 1500 MW.

Petitioner : SJVN Limited (SJVN)

Respondents : ACME Cleantech Solutions Private Limited and Ors.

Date of Hearing : **22.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SJVN
Shri Ajitesh Garg, Advocate, SJVN
Shri Manoj Kumar, SJVN
Shri Manish Kanth, SJVN

Record of Proceedings

Learned counsel for the Petitioner, SJVN, submitted that the present Petition has been filed for the adoption of a tariff discovered through a competitive bidding process for the supply of the 1500 MW firm and dispatchable power from ISTS-connected Renewable Energy Power Projects with an Energy Storage System on a Build Own Operate basis with “Greenshoe Option” of the additional capacity of 1500 MW. Learned counsel submitted that pursuant to the liberty granted by the Commission vide Record of Proceedings for the hearing dated 10.4.2024, the Petitioner has placed on record the copies of the Power Supply Agreements entered into with Maharashtra State Electricity Distribution Co. Ltd. (534 MW + 934 MW), Noida Power Co. Ltd. (100 MW), and Haryana Power Purchase Centre (800 MW). Learned counsel submitted that subsequent to the execution of the above PSAs; the Petitioner has also entered into the PPAs with the successful developers (2368 MW), and the Petitioner be permitted to place on record the said PPAs along with brief written submissions. Learned counsel added that in respect of the same tender/ bid process, the Petitioner has also moved Petition No. 105/MP/2024, seeking certain clarification thereof and urged that the said Petition may also be taken up for the hearing.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to place on record the executed PPAs as well as its written submissions, if any, within a week.



3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)